

this year, from June 1953, on a reciprocal basis this has been restored and Pakistan also has been giving this concession to our aircraft flying *via* Pakistan.

SHRIMATI SHOILA BALA DAS: What is the full rebate on the customs duty?

SHRI A. C. GUHA: For aircraft proceeding to Pakistan or to foreign countries *via* Pakistan rebate granted from 15th June to 30th June 1953 is Rs. 1,06,153; in July Rs. 2,26,558; in August Rs. 1,18,027. For aircraft proceeding to foreign countries other than *via* Pakistan from 15th June 1951 to 14th June 1952 Rs. 35,87,236. From 15th June 1952 to 14th June 1953 Rs. 40,14,406. From 15th June 1953 to 31st August 1953 Rs. 3,30,337.

DR. P. C. MITRA: After the Agreement, how much loss has the Government of India suffered?

SHRI A. C. GUHA: I have already stated that.

DR. P. C. MITRA: What is the total?

SHRI A. C. GUHA: I have given it. From 15th June I have already given the figures—three figures, and he can sum it up.

REPORT OF THE SECONDARY EDUCATION COMMISSION

*337. SHRI GOVINDA REDDY: Will the Minister for EDUCATION be pleased to state:

(a) whether Government have received the report of the Secondary Education Commission; and

(b) if so, whether a copy of the report will be placed on the Table of the Council?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) Yes.

(b) Copies of the Report are available in the Library of the House for reference.

SHRI GOVINDA REDDY: May I know how Government have thought of implementing the recommendations of this Committee?

SHRI K. D. MALAVIYA: The report is still to be considered by the Central Board of Education and then it will be considered by Parliament and recommendations made.

SHRI GOVINDA REDDY: Is it a fact that a Committee has been appointed to go round the country and find out how these recommendations can be implemented?

SHRI K. D. MALAVIYA: No. I am not aware of the appointment of any such Committee in this connection.

DR. W. S. BARLINGAY: Are there any recommendations that can be implemented by the Centre or will these recommendations be relegated to the States?

SHRI K. D. MALAVIYA: The entire report will be considered by the Central Advisory Board of Education; only then the Government will come to certain conclusions.

ALL-INDIA WOMEN'S HOCKEY ASSOCIATION

*338. SHRI R. THANHLIRA: Will the Minister for EDUCATION be pleased to state:

(a) whether Government ever aided or financed the All-India Women's Hockey Association; and

(b) if so, since when and how much has been expended so far on this account?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) Yes.

(b) In August 1953 a grant-in-aid of Rs. 15,000 was sanctioned.

SHRI R. THANHLIRA: May I know whether the Government have given any assistance in cash or in kind to the All-India Women's Hockey Association for their present tour in England to take part in the International Women's Hockey Tournament?

SHRI K. D. MALAVIYA: The International Women's Hockey Tournament is to be held in England some time between September 30th and November 16th, and the All-India Women's Hockey Association, Nagpur, requested for financial assistance and we have given them or promised them Rs. 15,000.

SHRI M. VALIULLA: What is the amount paid for the Men's Hockey Association?

MR. CHAIRMAN: They could look after themselves.

CHRISTIAN MISSIONARIES IN INDIA

*339. SHRI R. THANHLIRA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether Government prescribe for every Christian mission in India a fixed number of missionaries that can be admitted to India from abroad;

(b) whether a missionary, once admitted into India, can be posted by the mission concerned to any of its fields within India; and

(c) how many Christian missionaries have so far been externed from India owing to their undesirable activities since the year 1947?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) No fixed number for each mission is prescribed. Every application is dealt with on its merits.

(b) Yes; except in the areas where entry is regulated by special permits.

(c) Three.

SHRI R. THANHLIRA: In view of the uncertainty about their number, may I know how the question of substitution arose when the Deputy Home Minister said on a previous date—25th August 1953—that the Missions had been asked to inform the Government when any missionary was proposed to be substituted?

DR. K. N. KATJU: We cannot follow the question.

SHRI B. N. DATAR: I could not follow the question, Sir.

MR. CHAIRMAN: He wants you to put the question clearly.

SHRI R. THANHLIRA: Just now the hon. Deputy Minister replied to part (a) of the question that there was no fixed number prescribed, that there is no restriction with reference to the number of missionaries. I am asking how the question of substitution arises when the Deputy Home Minister replied on the 25th of August that when the missionaries were substituted, the Government should be informed?

MR. CHAIRMAN: Now he understands.

DR. K. N. KATJU: I take it that the question is: When there is no number insisted upon, how does the question of substitution arise? We insist upon replacement for a variety of reasons. The principal reason is that we want to know when these missionaries come and where they go, because we want work of social welfare to be conducted; therefore, we want to know where they will go and what they will do and whatever other information that is required.

SHRIMATI MAYA DEVI CHETTRY: May I know Sir, how many parties of missionaries from the various foreign countries are working in our country and what are their present activities?

DR. K. N. KATJU: There are missions, I imagine, from practically all parts of Europe.

AN HON. MEMBER: Except Russia.

DR. K. N. KATJU: And very many from the United States of America. As for their number, I would like to have notice; but we gave the same information some time back.

MR. CHAIRMAN: Yes, once before the answer was given.